

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:5740  
ANSWERED ON:10.05.2012  
LIVE IN RELATIONSHIP  
Ray Shri Rudramadhab

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether the Government has set up a panel for equal property rights among couples applicable to live-in partners too;
- (b) if so, the details thereof;
- (c) whether Government is aware that live-in-relationship is not accepted in any religion in the country;
- (d) if so, the reaction of the Government thereto; and
- (e) the efforts being made to simplify legal procedure and time frame fixed to settle disputes and check misuse of provision in the proposed law?

**Answer**

MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHID)

(a) No, Madam.

(b) Do not arise.

(c) to (e) The Ministry of Women and Child Development and the Planning Commission have informed that they have not set up any panel for equal property rights among couples applicable to live-in-partners too. However, the Working Group on Women's Agency and Empowerment for 12th Plan constituted by the Planning Commission under the Chairpersonship of Secretary, Ministry of Women of Child Development, has, inter-aha recommended that a comprehensive 'Right to Marital Property Act', applicable to all communities may be enacted which should treat all the movable and immovable assets that a married couple or a couple living together have acquired, as joint property, which can be divided at the time of separation/desertion regardless of who has bought the property.